SUBMISSIONS SEEKING THE CHAIR'S RULING REG. INTRODUCING A BILL IN THE OTHER HOUSE WHILE IT IS BEING CONSIDERED IN THIS HOUSE

MR. DEPUTY CHAIRMAN: Now, Zero Hour. The matters to be raised with the permission of the Chair. ...(*Interruptions*)...

श्री नरेश अग्रवाल (उत्तर प्रदेश)ः सर, मेरा एक प्वाइंट ऑफ ऑर्डर है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: What is the number? ...(Interruptions)...

श्री नरेश अग्रवालः सर, मेरा एक प्वाइंट ऑफ ऑर्डर है।

श्री उपसभापतिः क्या है?

श्री नरेश अग्रवालः श्रीमन्, नियमावली में नियम 61 से नियम 80 तक विधेयक के सम्बन्ध में नियम दिए हुए हैं। श्रीमन्, मेरा प्रश्न यह है कि अगर इस सदन में कोई विधेयक पेंडिंग है, तो उस विधेयक को जब तक या तो वापस न हो जाय या रिजेक्ट न हो जाय अथवा पास न हो जाय, तब तक वह विधेयक क्या लोक सभा में पेश किया जा सकता है या नहीं किया जा सकता है?

श्रीमन्, वैसे तो इसमें स्पष्ट कहीं नहीं दिया गया है। मैंने इसका बहुत गहन अध्ययन किया है। इसमें कहीं स्पष्ट नहीं दिया गया है। लेकिन श्रीमन्, जब एक विधेयक इस हाउस की प्रॉपर्टी बन गया, इस हाउस को उस पर डिसीजन लेना है और हाउस ने अभी डिसीजन नहीं लिया है, सरकार के सामने आया, सरकार ने भी defer कर दिया, तो उसके बाद same उसी विधेयक को — या तो ये अमेंडेड विधेयक उस हाउस में लायें, जिसका इनको पूरा right है, तो ये उस विधेयक की अमेंडेड कॉपी लायें, अमेंडेड विधेयक इस हाउस में आये और वह विधेयक अपने आप खत्म हो जाए। लेकिन श्रीमन्, वह विधेयक, जो इस सदन में डिसीज़न के लिए पेंडिंग है, उस विधेयक को ये उस हाउस में दोबारा जो लाये हैं, वह null and void है, सरकार उसको नहीं ला सकती है। तो मैं चेयर से उस पर रुलिंग चाहता हूँ।

SHRI SITARAM YECHURY (West Bengal): Sir, it is a very valid point. I also agree with him. As the Chair, you please explain it. We want your ruling on this matter. Is it permissible, according to the legislative business and rules of both the Houses and the constitutional provisions regarding the functions of the Parliament, to move a Bill — which has not been withdrawn from one House, which has not been decided upon by one House — in the other House, and then bring it back here? It only confirms, at least, what I have been saying all along that they are exercising their tyranny of majority in the other House and they are bypassing the actual legitimate rights of this House. That is not permissible, Sir. You are the custodian of this House, sitting in the Chair. You will have

8

[Shri Sita Ram Yechuri]

to tell us whether what the Government is doing is permissible or not. I think, it is not permissible. And, as a custodian of this House, I think, it is incumbent upon you to take the interest of the legislative authority of this Upper House, as defined by the Constitution and, then, give a ruling on this matter. This is a very serious matter. So, I beseech upon you to pay proper attention and give a proper ruling on this matter.

SHRI ANAND SHARMA (Rajasthan): Mr. Deputy Chairman, Sir, what has been raised by Shri Naresh Agrawal and what has just been mentioned by Shri Sitaram Yechury calls for not only an urgent consideration but also a ruling from the Chair. Sir, in the Parliamentary history of India, this would be the first time; let us not create a precedent of this nature. This House has its own authority, its own legislative functions and it is very clear that when a Bill is introduced in this House, that Bill stays here. That is the intent, normally, of the Government, so that that Bill never dies, because the Lok Sabha can be dissolved; Lok Sabha's term can be over. Now, this House has the Bill. That is the property of this House. This House appointed a Select Committee, which has given the Report to this House. Now, after that, if the Government has to make any changes incorporating some of the recommendations of the Select Committee, the past practice has been that the Government brings in the official amendment. How can the Government proceed like this? It will be creating an anomalous situation besides a wrong Parliamentary precedent that they will bring the same Bill there as the Bill which is here. This cannot be. This calls for a ruling, Sir. We had raised it earlier in the Business Advisory Committee also. We cannot allow the Government to legislate through Ordinance and do this....(Interruptions)..

MR. DEPUTY CHAIRMAN: I will come to you.

SHRI DEREK O'BRIEN (West Bengal): Sir my colleagues before me have raised the issue of precedent. I have two points to add to that. Last week, there was an attempt made in the Listed Business to withdraw that Bill here. That attempt was unsuccessful. The point I want to add to that is that beyond precedent, which is equally more important, is propriety. What is the propriety and the history that this should be done? That is why, Sir, when you give a ruling, please take into consideration both, precedent and propriety, because we must tread carefully.

MR. DEPUTY CHAIRMAN: Mr. Naqvi, would you like to react? ...(Interruptions)...

SHRI V.P. SINGH BADNORE (Rajasthan): Sir, there are three points in this.

Number one, can you raise here something about what is happening in the second House? We do not usually say what they are doing. They are referring to the other House. That is happening in that House; that is why it should not be raised here. Secondly, it is also the prerogative of the Government, the Business of the House and what Bills they bring. So, it is up to the Government again. So, they can't object to that. ...(*Interruptions*)...

SHRI TAPAN KUMAR SEN (West Bengal): No, Sir. ...(Interruptions)...

SHRI V.P. SINGH BADNORE: Let me finish.

MR. DEPUTY CHAIRMAN: Please listen. ...(Interruptions)... Please listen. ...(Interruptions)...

SHRI V.P. SINGH BADNORE: Thirdly, Sir, there is no precedent. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please listen. ...(Interruptions)...

SHRI V.P. SINGH BADNORE: Let me finish. ...(Interruptions)... Let me finish. ...(Interruptions)... Number three,(Interruptions)...

MR. DEPUTY CHAIRMAN: No, I am not allowing you. See, they heard you patiently; you hear him patiently.

SHRI V.P. SINGH BADNORE: Number three, there are no rules regarding this that it cannot be brought. There is nothing; there is no precedent on that. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Now, Mr. Naqvi. ...(Interruptions)... Let us hear the Government. ...(Interruptions)...

SHRI TAPAN KUMAR SEN: Once it is the property of the House, it comes under the purview of this House. ...(Interruptions)...

SHRI SITARAM YECHURY: Sir, the point is that we are not raising the issue, "the purview of the other House".

SHRI NARESH AGRAWAL: Yes.

SHRI SITARAM YECHURY: Sir, you are the custodian of this House. You please give a ruling on the purview of this House.

MR. DEPUTY CHAIRMAN: Okay.

SHRI SITARAM YECHURY: The property of this House has been appropriated by somebody else, the other House. Our property has been snatched away, taken away. That is the issue. The issue is that this Bill and the Select Committee's Reports are property of this House. Till we decide upon it and dispose it of, it cannot be considered by the other House. Now, why are you not allowing the legislative process to go through? That is the question, Sir. Please check the Constitution of India. Please check the rights of each House of Parliament. On that basis, I think you have to base your rulings. ...(Interruptions)... This is an encroachment on the rights of the Rajya Sabha.

MR. DEPUTY CHAIRMAN: Okay. ...(Interruptions). Mr. Naqvi. ...(Interruptions)...

SHRI V.P. SINGH BADNORE: Sir, even one comma and a full stop can make a different Bill. ...(*Interruptions*).. Why don't they realize this?

SHRI TAPAN KUMAR SEN: You took that advantage, 2014-15. ...(*Interruptions*)... We understand your intelligence.

MR. DEPUTY CHAIRMAN: Mr. Naqvi. ...(Interruptions)...

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री मुख्तार अब्बास नकवी): उपसभापित महोदय, माननीय नरेश अग्रवाल जी, आनन्द शर्मा जी, सीताराम येचुरी जी और अन्य माननीय सदस्यों ने जिस मुद्दे को उठाया है, मुझे लगता है आज हम जिन मुद्दों पर चर्चा करने वाले हैं, वे विषय इससे संबंधित नहीं हैं, पहली चीज़ यह है। दूसरी चीज़ यह है कि जिस विषय की ये बात कर रहे हैं, इन्होंने स्पष्ट नहीं कहा है कि ये किस बिल के बारे में कह रहे हैं, किस विषय के बारे में कह रहे हैं। वह जब इस सदन में आएगा, तो सदन के नियम, सदन के कानून और व्यवस्था को हम भी जानते हैं, उनका हम निश्चित तौर से बहुत गम्भीरता और बहुत ईमानदारी के साथ पालन करते हैं और करेंगे। उसमें हम ...(व्यवधान)...

श्री सतीश चन्द्र मिश्रा (उत्तर प्रदेश)ः सदन की गरिमा का भी ध्यान रखिए। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: No, let him say. ...(Interruptions)... Let him say. ...(Interruptions)...

श्री मुख्तार अब्बास नक़वीः मिश्रा जी, ...(व्यवधान)... मालूम है। हम पूरी तरह से ...(व्यवधान)... आपसे जहाँ पर सहयोग लेना होगा, आपसे जहाँ सलाह लेनी होगी, उसे लेने में हम खुशी महसूस करेंगे। ...(व्यवधान)...

श्री सतीश चन्द्र मिश्राः सर, जब एक बिल विदड्रा नहीं हो सका है, तो उसे ये कैसे ला सकते हैं? ...(व्यवधान)... You cannot bring this Bill. ...(Interruptions)... सर, इसमें आपको रूलिंग देनी होगी। ...(व्यवधान)...

श्री नरेश अग्रवाल: श्रीमन्, माननीय येचुरी जी ने जो बात कही ...(व्यवधान)... श्रीमन्, दो सदन हैं- एक लोक सभा और एक राज्य सभा। राज्य सभा में जो बिल आ जाता है, वह बिल कभी समाप्त नहीं होता, क्योंकि राज्य सभा कभी समाप्त नहीं होती है। लोक सभा में अगर कोई बिल पेंडिंग है और जब लोक सभा का पीरियड समाप्त हो गया या लोक सभा बीच में भंग हो गई, तो वह बिल स्वतः समाप्त हो जाता है। नक़वी साहब ने कहा कोल बिल -- हम बिल का नाम भी ले लेते हैं। कोल बिल इस सदन में है। पहले दिन नेता सदन ने उस बिल को वापस लेने की कोशिश की, हम लोगों ने उसका विरोध किया। उन्होंने डेफर कर दिया, आपने एलाऊ कर दिया और बिल इस सदन की प्रॉपर्टी रहा।

श्रीमन्, अब संविधान में जो व्यवस्था है, वह यह है कि अगर लोक सभा में आपको बिल लाना है, तो या तो उस बिल को इस सदन से पास कराएँ या रिजेक्ट कराएँ, उसके बाद दूसरा बिल वहाँ लेकर जाएँ या अमेंडेड बिल लाएँ। उस हाउस में अमेंडेड बिल लाने का इनको अधिकार है, लेकिन जो बिल यहाँ पेंडिंग है, same बिल को उस हाउस में लाने का इनको अधिकार नहीं है। ...(व्यवधान)... फिर ये कैसे इसको ला सकते हैं? ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: It is all right. You have made your point. ...(Interruptions)... Okay. All right. ...(Interruptions)... You have made your point. ...(Interruptions)...

SHRI SITARAM YECHURY: I only want to refresh your memory. The Government withdrew the withdrawal of the Bill. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: It is not withdrawn. It is here. ...(Interruptions)...

SHRI SITARAM YECHURY: No, Sir. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Now let me have my say. ...(Interruptions)...

SHRI SITARAM YECHURY: Sir, the Government kept it in abeyance. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Yes; the Bill is here. ...(Interruptions)... Okay, okay. ...(Interruptions)... Mr. Yechury, you had your say. ...(Interruptions)...

श्री मुख्तार अब्बास नक्रवीः सर, मैं सहमत हूँ। आप इस पर रूलिंग दीजिए कि जो भी गतिविधि या बिजनेस उस हाउस में चल रहा है, क्या उसे हम यहाँ डिस्कस करेंगे? This is not the way. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Okay. Now, let me have my say. ...(Interruptions)...

श्री सीताराम येचुरीः हमारी प्रॉपर्टी कैसे छीन ली गई? ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Yechuryji, please. There is no need of argument. ...(Interruptions)... Mr. Yechury, there is no need of argument. ...(Interruptions)... Now, let me have my say. I will make it clear. ...(Interruptions)... Okay, the Law Minister wants to say something.(Interruptions)... Yechuryji, please ...(Interruptions)... Yechuryji, please. ...(Interruptions)...

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): Sir, it is quite premature to say that whether the same Bill or another Bill comes from that House to this House. Only when the Bill is placed before this House or when the Bill comes to this House, then they can raise this issue. This is not the occasion. ...(Interruptions)... It is quite premature. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: No. No. ...(Interruptions)... Please ...(Interruptions)...
Now, let me say. I will give a ruling. ...(Interruptions)...

श्री नरेश अग्रवालः अगर मीडिया में आ गया कि बिल आ गया ...(व्यवधान)...

श्री उपसभापतिः नरेश जी, अब आप बैठिए। ...(व्यवधान)... तपन जी, आप बैठिए। ...(व्यवधान)... तपन सेन जी, बैठिए। ...(व्यवधान)... वैठिए। ...(व्यवधान)...

SHRI TAPAN KUMAR SEN: This is not the logic. ...(Interruptions)... They are taking advantage of the technicality. ...(Interruptions)...

श्री उपसभापतिः तपन कुमार सेन जी, बैठिए। ...(व्यवधान)... तपन कुमार सेन जी, बैठिए। Please. ...(Interruptions)... See, this is not that simple an issue which you have raised. I am telling you. It needs a little more consideration. But I want to make certain things clear, which have come very clearly from your discussion. Number one, we don't have jurisdiction over the other House. The Chair has no jurisdiction over the other House. That is a fact. Number two, it is also true, as pointed out by Mr. V.P. Singh Badnore, that there is no rule in our Rule Book regarding what you said, preventing placing something in the other House. Even if there is a rule in this Book, that is not binding on them also and vice versa also.

Now, the basic question is whether the Bill presented there is the same Bill or a different Bill about which the Chair has no knowledge. If it is a different Bill, in any way if it is different, then the point of order doesn't stand. I will have to rule it out then and there. But as the Law Minister has mentioned, I have no idea whether it is a different Bill or not. ...(Interruptions)... Let me complete. If it is the same Bill, I cannot give a ruling based on this Rule Book. I have to look into the constitutional provision and only after

that I can give a ruling. So, I reserve my ruling, if it is the same Bill. ...(*Interruptions*)... Please; please.

SHRI SITARAM YECHURY: All right, Sir. I want you to consider one more point. ...(Interruptions)... Sir, whatever be my approach towards that particular constitutional provision, our Constitution gives the right to private property. The right to private property is a fundamental right. Now, for the property of this House, you are the custodian. This is the property of this House. This property has been encroached upon. Forget about what the other House is doing. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I said, I will give my ruling. I have reserved my ruling. ...(Interruptions)...

SHRI SITARAM YECHURY: I am saying, you are the custodian of this House. You have to protect it's property. Will you protect our property?

MR. DEPUTY CHAIRMAN: I said, I will give the ruling. ...(Interruptions)...

SHRI SITARAM YECHURY: Sir, second point. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: No, no. No more discussion. ... (Interruptions)...

SHRI SITARAM YECHURY: I am saying, while you are giving your ruling, please consider my second point. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I am reserving my ruling. I will give a ruling only later.

SHRI SITARAM YECHURY: Yes, later, Sir, but please consider my second point. If the withdrawal of the Bill was not necessary, why did the Government move for its withdrawal and why did the Government defer it? So, please keep that in mind. ...(Interruptions)...

SHRI V.P. SINGH BADNORE: Sir, the word 'encroachment' is wrong. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I am giving the ruling later, not today.

SHRI V. P. SINGH BADNORE: Sir, the word 'encroachment' is a very wrong word. ...(Interruptions)...

SHRI SITARAM YECHURY: Sir, keep in mind both these points while giving your ruling.

MR. DEPUTY CHAIRMAN: I will keep it in mind. All your points will be kept in mind. ...(*Interruptions*)...No more...(*Interruptions*)...Yes, hon. LoP. We will close the subject with hon. LoP's version.

SHRI V. P. SINGH BADNORE: Sir, the word 'encroachment' is wrong. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I am not giving a ruling. ...(*Interruptions*)... Mr. V. P. Singh. ...(*Interruptions*)...

SHRI V. P. SINGH BADNORE: Sir, 'encroachment' itself is a wrong word here. ...(Interruptions)...

THE LEADER OF THE OPPOSITION (SHRI GHULAM NABI AZAD): Sir, I associate myself with what my colleagues have said...

MR. DEPUTY CHAIRMAN: Hon. LoP, you heard my ruling. With regard to the constitutional provision that he raised, I said I will give my ruling later. I have to say this.

SHRI GHULAM NABI AZAD: Sir, I associate myself with what my colleagues have said. They said that this is the property of this House and while this Bill is pending in this House, the same Bill cannot be introduced.

MR. DEPUTY CHAIRMAN: How do you know whether it is the same Bill or not?

SHRI GHULAM NABI AZAD: Now, is this the same Bill or a new Bill? The Law Minister is here. He is the person who should tell us whether this is the old Bill or new Bill. This is what we would like to know...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: He is not bound to say it....(Interruptions)...

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): Let the Bill come here. Then we would debate it. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: He is not bound to tell us because ...(*Interruptions*)...

The Law Minister is not bound to tell us now because it is in the other House.

...(Interruptions)...Anyhow, I have reserved my ruling. I now move to Zero Hour. ...(Interruptions)...हो गया। I said, I will give my ruling later. ...(Interruptions)...

श्री नरेश अग्रवाल : एक प्वाइंट ऑफ आर्डर और है। श्रीमन्, आपने रूलिंग रिजर्व की, आपने कहा किं सविधान को पढ़ लेंगे, जो संवैधानिक प्रक्रिया है उसके हिसाब से आप रूलिंग देंगे। श्रीमन्, आपकी रूलिंग से पहले अगर उस सदन में बिल को पास कर दिया जाता है तो रूलिंग की वैल्यू ही क्या रहेगी?

श्री उपसभापति : नहीं, नहीं, कैसे?...(व्यवधान)... I have no jurisdiction over the other House. ...(Interruptions)...

श्री नरेश अग्रवाल : या तो रूलिंग अभी दे दीजिए।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: I cannot do anything with regard to what is happening in the other House. ...(*Interruptions*)...

SHRI SITARAM YECHURY: No, no. ...(Interruptions)... Sir, there is a point of order. ...(Interruptions)

श्री नरेश अग्रवाल : इस चेयर की रूलिंग....(व्यवधान) यह कैसे संभव है?...(व्यवधान)

MR. DEPUTY CHAIRMAN: I am telling you, this Chair has no jurisdiction over the other House. So, I am moving on to Zero Hour. Shri C. P. Narayanan.

SHRI PRAMOD TIWARI (Uttar Pradesh): Sir, point of order. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: No more points of order on this subject. ...(Interruptions)... No more points of order on this subject. ...(Interruptions)... I have given a ruling on that. ...(Interruptions)... I have given the ruling. ...(Interruptions)... No; don't do that. ...(Interruptions)... Shri C. P. Narayanan. ...(Interruptions)...

SHRI C. P. NARAYANAN (Kerala): Yes, Sir. I am here. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Speak louder. ... (Interruptions)...

SHRI C. P. NARAYANAN: How can I speak? ... (Interruptions)...

SHRI JESUDASU SEELAM (Andhra Pradesh): Sir ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Seelam, I allowed you yesterday. Don't do this. ...(*Interruptions*)... No point of order on this subject. ...(*Interruptions*)...

SHRI V. HANUMANTHA RAO (Telangana): Sir, we want Half-an-Hour Discussion. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I allowed you yesterday. Why are you doing this? ...(Interruptions)... You may give notice. ...(Interruptions)...

SHRI V. HANUMANTHA RAO: Sir, notice...(Interruptions)...

MR. DEPUTY CHAIRMAN: Yes; it will be examined. ...(Interruptions)...

SHRI JESUDASU SEELAM: Sir, if the Minister wants ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Sit down. ...(Interruptions)... Dr. Ramachandra Rao, please sit down. Don't do this. ...(Interruptions)... Sit down. Now, listen. ...(Interruptions)... Mr. Seelam, see I allowed you yesterday. If you have given a Half-an-Hour Notice, that will be considered. Mr. Chairman will look into it and he may decide. Now, sit down. ...(Interruptions)... Now, Shri C.P. Narayanan ...(Interruptions)... Nothing else will go on record. ...(Interruptions)... What Mr. C.P. Narayanan says will go on record. ...(Interruptions)... Mr. Ramachandra Rao, sit down. ...(Interruptions)... It is indiscipline. ...(Interruptions)... Sit down. ...(Interruptions)... What are you doing? ...(Interruptions)...

SHRI PRAMOD TIWARI: Sir, I have a point of order. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: No point of order. ...(Interruptions)... No, I have already called Mr. C.P. Narayanan. ...(Interruptions)... You cannot do like this. ...(Interruptions)... Mr. C.P. Narayanan ...(Interruptions)...

SHRI PRAMOD TIWARI: Sir, I have a point of order. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: On which subject do you have the point of order? ...(Interruptions)... Which is the rule? ...(Interruptions)... Tell me the rule. What is the rule? Tell me. ...(Interruptions)...

SHRI PRAMOD TIWARI: It is Rule 258. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: What is the point? ...(Interruptions)... What is the point of order? ...(Interruptions)...

SHRI PRAMOD TIWARI: Have you read Rule 258? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Yes.

SHRI PRAMOD TIWARI: Sir, I am raising the point of propriety. महोदय, जब पार्लियामेंट पर हमला हुआ और उसमें राज्य सभा के सुरक्षाकर्मी मारे गए, उस समय अफज़ल गुरु मुख्य साजिशकर्ता था और उसे फांसी की सज़ा दी गयी। आज भारतीय जनता पार्टी और पीडीपी गठबंधन के लोग उसकी अस्थियां मांगकर उसे सम्मानित कर रहे हैं। अगर वह राष्ट्रद्रोह था, तो यह भी राष्ट्रद्रोह है। मैं कहना चाहता हं ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: There is no point of order in that. ...(Interruptions)... If you want to raise it, there are other ways of raising it. ...(Interruptions)... There is no point of order. ...(Interruptions)... It is ruled out. ...(Interruptions)... Sit down; ruled out. ...(Interruptions)... Now, Shri C.P. Narayanan ...(Interruptions)... Only what Mr. C.P. Narayanan says will go on record. ...(Interruptions)... Nothing else will go on record. ...(Interruptions)...

MATTERS RAISED WITH PERMISSION

Problems faced by Cooperative Banks in Kerala due to recent decision of R.B.I. and Government of India

SHRI C.P. NARAYANAN (Kerala): Sir, I am raising the issue of Cooperative Banks in Kerala. They are facing a great crisis. We have got more than 1,600 of them and they have got a deposit of over ₹ 80,000 crores. Now because of the constitutional amendment a couple of years back, of these 1600 banks only two or three will be able to function after a period of two or three months. So, some amendments are necessary on the part of the Central Government. One is, every year a cooperative bank has to audit its accounts and pass it within six months. In practice, we have found that it is not possible within this limited period. So, time has to be extended by a few more months. Second is, for deposits, nationalized banks and cooperative banks were having the same conditions. But in recent times, this has been changed to the detriment of cooperative banks. Cooperative banks find it difficult to receive deposits. The same conditions which are applicable now to nationalized banks should be retained as far as cooperative banks are concerned. Third is, NABARD, under the project NRICTD, is extending some funds to the Cooperative banks. But there is one particular condition that the Government should have only less than 25 per cent of the capital. That goes against the interests of Cooperative banks. Unlike the other banks, Cooperative banks have got more Government deposits. Such controls which State Government have over cooperative banks are essential to ensure their smooth running and the Central Government should not penalise them for that. The